

as evidence; if so, what is the reaction of Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI P. R. DAS MUNSHI): (a) Yes, Sir. Export Policy of Peacock Tail Feathers for the year 1989-90 is under formulation. Representations received from the trade bodies and elected representatives will be kept in view.

(b) and (c) During 1986-87, 10061 kgs. of peacock tail feathers of a value of Rs. 18.65 lakhs were exported. In 1987-88, 44, 43, 493 pcs. of peacock tail feathers were allocated out of the ceiling of 48 lakh Nos. released. During 1988-89, out of a ceiling of 60 lakhs, licences were issued for export of 32,61,093 Nos. for FOB value of Rs. 87,29,772/- (approx.) The value of factual exports in 1988-89 is however, not yet available. The unit value realised year-wise is given as under:—

1986-87 Rs. 47/-per 100 pcs

1987-88 Rs. 49/-per 100 pcs

For 1988-89, average realisation offered by quota holders was Rs. 268/- per 100 pcs. Actual realisation is not yet available.

(d) The outcome of adoption of the tender system for allocation of export-quotas during 1988-89 is being analysed in all its aspects and will be kept in view while deciding the Export Policy for 1989-90.

Revision of electoral rolls in Assam

3041. SHRI AMRITLAL BASUMATARY: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the 1985 electoral rolls are the current electoral rolls of Assam;

(b) if so, whether the rolls are being revised for the Lok Sabha elections; and

(c) whether it is being prepared afresh or with reference to a particular roll?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI HANS RAJ BHARDWAJ): (a) to (c). According to Section 21 of the Re-

presentation of the People Act, 1950, electoral rolls shall, unless otherwise directed by the Election Commission, for reasons to be recorded in writing, be revised in the prescribed manner with reference to the qualifying date before each general election to the House of the People or to the Legislative Assembly of a State. In Assam, the electoral rolls were last revised intensively during 1984-85 with reference to 1-1-85 as the qualifying date. Thereafter the rolls of 104—Nazira assembly constituency were summarily revised in 1987 with 1-1-87 as the qualifying date. There has been no revision thereafter. Therefore, the 1985 rolls are in force in respect of constituencies other than Nazira and the 1987 rolls are in force in Nazira. During the current year, the Election Commission has ordered an intensive revision of the rolls in Assam in order to make the rolls up-to-date and also to include new categories of voters in the age group of 18 to 21. In an intensive revision, the rolls are prepared afresh.

दिल्ली पुलिस द्वारा गौतमपुरी के लापता बच्चे को खोज किया जाना

3042. श्री सुनील कुमार पट्टनायक : गृह मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि दिल्ली पुलिस के पुलिस कंट्रोल रूम और पुलिस स्टेशन सीलमपुर, दिल्ली को गौतमपुरी दिल्ली के एक बच्चे श्री प्रमोद कुमार जैन उर्फ बट्टू के लापता हो जाने के बारे में कोई सूचना मिली है ; और

(ख) यदि हाँ, तो उक्त लापता बच्चे को खोज निकालने के लिए संबंधित पुलिस स्टेशन के प्रभारी द्वारा कोई कार्यवाही न किए जाने के क्या कारण हैं ?

कामिक, लोक शिकायत और पेंशन मंत्रालय में राज्य मंत्री तथा गृह मंत्रालय में राज्य मंत्री (श्री पी. चिदम्बरम) : (क) और (ख) 23-7-1989 को